

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75379 of 2015

(Arising out of Order-in-Appeal No. 68/DIB/CE(A)/GHY/13 dated 18.11.2013 passed by the Commissionerate (Appeals) Customs & Central Excise, Customs House, Nilamani Phukan Path, Christian Basti Guwahati-781005)

M/s. Md. Abdul Laich

C/o B' Low No. 26, P.O. Digboi-786171

: Appellant

VERSUS

**Commissioner of Customs & Central
Excise(Appeals)**

Customs House, Nilamani Phukan Path,
Christian Basti Guwahati-781005

: Respondent

APPEARANCE:

Shri Jnanesh Mohanty for the Appellant

Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76919/2024

DATE OF HEARING / DECISION: 04.09.2024

Order: [PER SHRI ASHOK JINDAL]

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a

liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp